



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,  
Bikaner



Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127

RPCB/RO/BIK/Legal-38/ 3095

Date:- 30/10/2024

To,

Consultant (Judicial),  
Hon'ble National Green Tribunal  
Principal Bench, New Delhi.  
[Judicial-ngt@gov.in](mailto:Judicial-ngt@gov.in)

**Sub:** - Report of Joint committee constituted in the matter of OA no 834/2024 Ganeshdan Beetu V/s State of Rajasthan & Ors.


**Ref:-** Hon'ble NGT Principal Bench, New Delhi order dated 27.08.2024.

Sir,

With reference to above subject, please find enclosed herewith report of joint committee constituted in the Matter OA no 834/2024 Ganeshdan Beetu V/s State of Rajasthan & Ors. submitted for kind consideration please.

Yours Sincerely,

Encl:- As above

  
(Rajkumar Meena)  
Regional Officer

Report  
Of the

Joint Committee Constituted by  
Hon'ble NGT

In reference to  
Original Application No.834/2024;  
Ganeshdan Beetu V/s State of  
Rajasthan

**Members of the Joint Committee: -**

1. **Smt. Kavita Godara, Sub Divisional Officer, Bikaner.**
2. **Shri Sarath Babu, Deputy Conservator of Forest (DFO), Bikaner**
3. **Dr. N. R. Panwar, Head, CAZRI-RRS, Bikaner**
4. **Shri Rajkumar Meena, Regional Officer, RSPCB, Bikaner**

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**Factual report in compliance of Hon'ble National Green Tribunal Principal Bench, New Delhi order dated 27/08/2024 in the matter of OA 834/2024, Ganeshdan Beetu V/s State of Rajasthan**

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 27-08-2024 issued following order/instructions in the matter of OA 834/2024 of Ganeshdan Beetu V/s State of Rajasthan : -

- "1. This Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') in exercise of suo-moto jurisdiction in view of law laid down by Supreme in **Court Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others (2022) 13 SSC 401** on a letter petition dated 04.11.2023, received from Ganeshdan Beetu, Adhayaksh, Jan Judav Welfare Sansthan, Sinthal, complaining that M/s Ayana Renewable Power Pvt. Ltd., is developing/ establishing Solar Power Plant at village Kanasar Tehsil and District Bikaner for which it has obtained land from farmers on lease whereon Khejri trees are standing for several years. Aforesaid project proponent is cutting those trees illegally during night and also selling the produce of trees to nearby POP factories. These trees have been cut illegally without permission of concerned authorities and causing damage to environment.
5. In view thereof it is clear that cutting of Khejri trees illegally is not permissible in Rajasthan and is a matter of serious concern.
6. In the circumstances, we are prima-facie satisfied that the allegations made in the complaint give rise to a substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act, 2010. However, before taking any further action in the matter we find it appropriate to obtain a Factual Report by constituting a Joint Committee comprising District Magistrate, Bikaner; Rajasthan State Pollution Control Board; a representative of Director, Central Arid Zone Research Institute; and Principal Chief Conservator of Forest, Rajasthan.
7. District Magistrate, Bikaner shall be the Nodal authority for coordination and compliance of this order.

8. Said Committee shall collect relevant information and submit Factual Report within one month.

9. Further we find it appropriate to implead following as respondents

- I. State of Rajasthan through Additional Chief Secretary/ Principal Secretary, Environment Forest and Climate Change, Jaipur, Rajasthan
- II. Rajasthan State Pollution Control Board through its Secretary, 4, Jhalana Institutional Area Jhalana Doongri, Jaipur (Rajasthan),
- III. District Magistrate, Bikaner
- IV. Principal Chief Conservator of Forest, Rajasthan, Jaipur.
- V. M/s Ayana Renewable Power Pvt. Ltd. Village Khichiyar, Jamsar, Bikaner, Rajasthan, 334601,"

Copy of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 27-08-2024 is enclosed at **Annexure-R-1**.

In compliance of above Hon'ble Tribunal order dated 27-08-2024, the following officials have been nominated as members of Joint Committee by respective departments: -

1. Shri Sarath Babu, Deputy Conservator of Forest (DFO), Bikaner (Representative of Principal Chief Conservator of Forest, Rajasthan)
2. Smt. Kavita Godara SDM, Bikaner (Representative from Collector, Bikaner, Rajasthan).
3. Dr. N. R. Panwar, Head, CAZRI-RRS, Bikaner (Representative of Director, Central Arid Zone Research Institute, Jodhpur)
4. Shri Rajkumar Meena, Regional Officer, RSPCB, Bikaner (Representative from Rajasthan State Pollution Board, Rajasthan).

Copies of the nomination letters are enclosed at **Annexure-R-2**.

A meeting of Joint Committee was held on 25-10-2024 at 12:30 PM under the Chairpersonship of District Collector, Bikaner to discuss the matter and ask to M/s Ayana Renewable Power Pvt. Ltd to provide the information regarding the status of land acquisition details, status of NOCs from concerning departments for cutting trees and status of NOCs for setup of Solar plant as to examine the facts of the matter. Joint Committee has also decided to call Tehsildar/Girdawar/Patwari of concerning area during field visit.

**Field Visit by the Joint Committee:-**

The Joint Committee has visited site of the M/s Ayana Renewable Power Three Pvt. Ltd, Village :- Kanasar, Tehsil & District :- Bikaner on date 28-10-2024 for the verification of grievances made by applicant and verification of factual position.

During the visit, following Officials were also present: -

- i. Smt. Rekha Goyal, Patwari, Kanasar, Bikaner
- ii. Smt. Suman Barupal, Girdawar, Jalwali, Bikaner

During field visit, Shri Ganga Ratan Nath, Deputy Manager (Land) and Shri Devendra Singh, Deputy Manager (QHSC & CSR) of M/s Ayana Renewable Power Three Pvt. Ltd, Village: - Kanasar, Tehsil & District:- Bikaner accompanied the joint committee team.

**Observations of the Joint Committee during field Visit : -**

- I. During the visit, it was observed that work of installation of solar plant by company M/s Ayana Renewable Power Three Pvt. Ltd was underway. Representative of company informed that company has proposed 300 MW capacity solar plant near village Kanasar, Tehsil & District :- Bikaner. Approx. 90 % installation work of solar plant has been done till date. Presently 250 MW electricity generation is being done by solar plant. It was informed that fully functioning of solar plant is expected to be made within two to three months.
- II. About 1159.217 Acres has been acquired/leased by the company. The certified details of land acquired/leased by the company is enclosed at **Annexure-R-3**.
- III. During visit, representative of company informed that no land has been converted for industrial purpose due to non-requirement of conversion for setting up of solar plant. As per the land related records provided, forest land is not involved and the land acquired/leased was private khatedari land.
- IV. During visit, representative of company presented the permissions of cutting of trees issued by Tehsildar Bikaner in favour of land owner with special remark to plant 10 trees against each tree cutting. As per Tehsildar letters dated 11/12/2023 and 15/12/2023, permission was given for cutting 99

number of trees in favour of land owner. Out of 99 trees, 11 number trees were Safeda (Eucalyptus), 21 number trees of kikar (Acacia sp.), 39 number trees of Bordi (Zyziphus sp.) and 28 number trees of Jhaal (Salvadora sp.). Tehsildar, Bikaner has not given permission for cutting khejri/pipal tree as mentioned in letters. Copy of Trees Cutting Permission from Tehsildar, Bikaner letters are enclosed at **Annexure-R-4**.

- V. During site visit, Approx 35 Khejri trees were found within company premises. Some Khejri trees were situated between Solar Plates. Representative of company informed that solar plates have been placed in such a way that it does not harm the Khejri trees.
- VI. Representative of company informed that they have planted 600 saplings till now within premises. However, during visit, approx. 200 live plants were found within the premises. Representative of company informed that they will plant approx. 2000 saplings till the Month of April 2025. Copy of undertaking provided during the field visit is enclosed as **Annexure-R-5**.
- VII. During Visit, representatives of company has provided registration from Rajasthan Renewable Energy Corporation Limited, Intimation letter written to Rajasthan State Pollution Control Board and NOC issued by Gram Panchayat Kanasar & Khara. Copy of same are enclosed as **Annexure-R-6**.

**Compliance of other statutory regulations: -**

- a) As per the Office Order No. F.12(PSC-1)/RSPCB/PSC/360-397 dated 31-05-2016 of the Rajasthan State Pollution Control Board, Solar plant is covered under white category. As per Department of Environment notification dated 26-05-2016 "*Any industry or activity or operation or process which are non-polluting and categorized as white category in part-IV of Schedule IV shall not be required to obtain Consent to Operate and Consent to Establish, but shall have to intimate the State Board prior to commissioning of industry or activity or operation or process*". Copy of RSPCB Office Order dated 31-05-2016 and Department of Environment Notification dated 26-05-2016 are enclosed as **Annexure-R-7**.

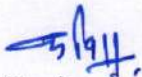
- b) As the land does not falls under the "Forest land". Hence the provisions of the Rajasthan Forest Act'1953 are not applicable, as this land is khatedari land and non-forest land.



Dr. N. R. Panwar  
Head, CAZRI-RRS, Bikaner



Shri Sarath Babu  
Deputy Conservator of Forest  
(DFO), Bikaner



Smt. Kavita Godara  
Sub Divisional Officer, Bikaner.



Shri Rajkumar Meena  
Regional Officer, RSPCB, Bikaner

**Photographs Taken During Field Visit**



**Photographs Taken During Field Visit**



Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.834/2024

Ganeshdan Beetu

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 27.08.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): None

**ORDER**

1. This Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme in ***Court Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others (2022) 13 SSC 401*** on a letter petition dated 04.11.2023, received from Ganeshdan Beetu, Adhayaksh, Jan Judav Welfare Sansthan, Sinthal, complaining that M/s Ayana Renewable Power Pvt. Ltd., is developing/establishing Solar Power Plant at village Kanasar Tehsil and District Bikaner for which it has obtained land from farmers on lease whereon Khejri trees are standing for several years. Aforesaid project proponent is cutting those trees illegally during night and also selling the produce of trees to nearby POP factories. These

trees have been cut illegally without permission of concerned authorities and causing damage to environment.

2. We find that the issue of cutting of Khejri trees in District, Jodhpur was taken cognizance by this Tribunal *suo-moto* in Original Application No.504/2022, In re: News item published in The Hindu dated 11.07.2022 titled “Villagers’ stir against solar plants protects Khejri trees” wherein, by order dated 18.07.2022, Tribunal constituted a Joint Committee comprising District Magistrate, Jodhpur, Rajasthan State PCB and PCCF (HoFF), Rajasthan who submitted report dated 11.10.2022 wherein, chopping down of 250 trees was admitted. The authorities imposed penalty of Rs.100 per tree which this Tribunal found to be very meager amount. Tribunal, vide order dated 19.10.2022 directed the proponents who were found guilty of cutting of trees to plant at least 10 times of trees in adjoining area to the satisfaction of Forest Department and in default to deposit a sum of Rs.2 lacs besides levying fine compensation of Rs. 1 lac on the pattern of Net Present Value of environmental services forgone forever.

3. Again this matter was considered by Tribunal in **O.A. 843 of 2022 *Rajender Kumar Bishnoi Versus State of Rajasthan*** and vide order dated 10.01.2023, Tribunal in para-2 observed as under:

*2. It is said that Khejri is a State tree of Rajasthan whereon Chinkara (Indian Gazelle), a statue animal of Rajasthan is also dependent. These trees easily grow in desert area and provide greenery helping improvement of environment. However, solar companies being developed in Rajasthan are causing illegal cutting of said trees in thousands of numbers and for cutting of trees, no permission from concerned authorities have been obtained. It is said that such illegal felling of trees is going on in Badi Sidh, Bap, Phalodi, Jodhpur, State of Rajasthan.*

4. Thereafter, relying on the earlier order passed in **O.A.504 of 2022 (supra)**, Tribunal directed District Magistrate, Jodhpur, Rajasthan Pollution State Control Board and District Forest Officer, Jodhpur to look into the matter and if there is any cutting of trees illegally take further action in the matter.

5. In view thereof it is clear that cutting of Khejri trees illegally is not permissible in Rajasthan and is a matter of serious concern.

6. In the circumstances, we are *prima-facie* satisfied that the allegations made in the complaint give rise to a substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act, 2010. However, before taking any further action in the matter we find it appropriate to obtain a Factual Report by constituting a Joint Committee comprising District Magistrate, Bikaner; Rajasthan State Pollution Control Board; a representative of Director, Central Arid Zone Research Institute; and Principal Chief Conservator of Forest, Rajasthan.

7. District Magistrate, Bikaner shall be the Nodal authority for co-ordination and compliance of this order.

8. Said Committee shall collect relevant information and submit Factual Report within one month.

9. Further we find it appropriate to implead following as respondents

- I. State of Rajasthan through Additional Chief Secretary/ Principal Secretary, Environment Forest and Climate Change, Jaipur, Rajasthan
- II. Rajasthan State Pollution Control Board through its Secretary, 4, Jhalana Institutional Area Jhalana Doongri, Jaipur (Rajasthan),
- III. District Magistrate, Bikaner
- IV. Principal Chief Conservator of Forest, Rajasthan, Jaipur.

V. M/s Ayana Renewable Power Pvt. Ltd. Village Khichiyan, Jamsar, Bikaner, Rajasthan, 334601,

10. Registry is directed to issue notices to the above respondents so that they may file their responses within three weeks after receipt of notice.

11. List for further consideration on 14.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 22, 2024  
Original Application No.834/2024  
M

कार्यालय जिला कलक्टर, बीकानेर

क्रमांक सीबी/सामान्य/एनजीटी/2024/22801


दिनांक: 22.10.2024

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, प्रधान पीठ नई दिल्ली द्वारा प्रकरण संख्या 834/24 में जारी आदेश दिनांक 22.04.2024 के बिन्दु संख्या 05, 06 में उक्त प्रकरण के संबंध में संयुक्त समिति का गठन किये जाने हेतु निर्देशित किया है। उक्त निर्देशों की पालना में अधोहस्ताक्षरकर्ता की ओर से उपखण्ड अधिकारी बीकानेर को नामित किया जाता है। माननीय एनजीटी के निर्देशों की पालना में निम्नांकित विभागों द्वारा उक्त प्रकरण के संबंध में संयुक्त कमेटी हेतु निम्नानुसार प्रतिनिधि नियुक्त किये गये हैं:-

(i)	जिला कलक्टर की ओर से नामित प्रतिनिधि	श्रीमती कविता गोदारा, उपखंड अधिकारी, बीकानेर
(ii)	राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर की ओर प्रकरण में जिले की ओर से नामित अधिकारी	श्री राजकुमार मीणा, क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण, बोर्ड, बीकानेर (कमेटी सदस्य सचिव)
(iii)	भा.कृ.अनु.प. केन्द्रीय शुष्क क्षेत्र अनुसंधान संस्थान जोधपुर की ओर से नामित अधिकारी	डॉ. एन.आर पंवार, HEAD-CAZRI-RRS केन्द्रीय शुष्क क्षेत्र अनुसंधान संस्थान, बीकानेर
(iv)	वन विभाग की ओर से	श्री शरथ बाबू, उप वन संरक्षक बीकानेर

उक्त संयुक्त कमेटी में नियुक्त अधिकारीगण को निर्देशित किया जाता है कि प्रकरण में वर्णित स्थान का निरीक्षण कर माननीय राष्ट्रीय हरित प्राधिकरण द्वारा उक्त उल्लेखित आदेश में प्रदत्त निर्देशों की पालना सुनिश्चित कराते हुए पर्याप्त समयावधि पूर्व तथ्यात्मक जांच एवं कार्यवाही रिपोर्ट माननीय प्राधिकरण को प्रस्तुत करवाते हुये इस कार्यालय को अवगत करावें।

  
(नम्रता वृष्णि)

जिला कलक्टर, बीकानेर

क्रमांक: सीबी/सामान्य/एनजीटी/2024/22803 - 22814 दिनांक: 22.10.2024

प्रतिलिपि:- निम्न को सूचनार्थ, आवश्यक कार्यवाही हेतु प्रेषित है:-

1. मुख्य वन संरक्षक, राज. सरकार, जयपुर
2. अति. जिला कलक्टर (प्रशासन)/(नगर), बीकानेर
3. प्रशासनिक अधिकारी, CAZRI-संस्थान, जोधपुर/HEAD-CAZRI-RRS, Bikaner
4. सदस्य सचिव, राज. राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर
5. उपवन संरक्षक, बीकानेर/उपखण्ड अधिकारी, बीकानेर
6. प्रभारी अधिकारी, विधि शाखा/उपविधि परामर्शी, कार्यालय हाजा
7. क्षेत्रीय अधिकारी, राज. राज्य प्रदूषण नियंत्रण बोर्ड, बीकानेर (सदस्य सचिव) को प्रेषित कर लेख है कि उक्त समिति की तत्काल बैठक आयोजित करवाते हुए तथ्यात्मक जांच एवं कार्यवाही रिपोर्ट माननीय प्राधिकरण को प्रस्तुत करावें।
8. निजी सचिव, जिला कलक्टर महोदया बीकानेर



जिला कलक्टर, बीकानेर



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (647) RPCB/Legal/NGT/2024/1132-35 Date: 30/09/24

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bikaner  
Email: - ro.bikaner@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, New Delhi order dated 27.08.2024 in Original Application No. 834/2024 (PB), Ganeshdan Beetu Vs State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT, New Delhi has passed an order dated 27.08.2024 and directed inter-alia as follow:-

**6. In the circumstances, we are prima-facie satisfied that the allegations made in the complaint give rise to a substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act, 2010. However, before taking any further action in the matter we find it appropriate to obtain a Factual Report by constituting a Joint Committee comprising:**

**I. District Magistrate, Bikaner;**

**II. Rajasthan State Pollution Control Board;**

**III. A representative of Director, Central Arid Zone Research Institute;**

**IV. A representative of Principal Chief Conservator of Forest, Rajasthan.**

**7. District Magistrate, Bikaner shall be the Nodal authority for coordination and compliance of this order.**

**8. Said Committee shall collect relevant information and submit Factual Report within one month.**

In light of above Hon'ble Tribunal direction, you are hereby nominated as member of the committee on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 27.08.2024. Copy of Hon'ble NGT order dated 27.08.2024 is being enclosed for your ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector, Bikaner, Rajasthan
2. Principal Chief Conservator of Forest, Aranya Bhawan, Jaipur, Rajasthan
3. Director, Central Arid Zone Research Institute, Jodhpur

**Signature valid**

Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2024.09.27 10:11:49 IST  
Reason: Approved



Through E-mail



भा. कृ. अनु. प. -केन्द्रीय शुष्क क्षेत्र अनुसंधान संस्थान  
ICAR - Central Arid Zone Research Institute  
जोधपुर/Jodhpur(राजस्थान/Rajasthan) 342 003



Website: www.cazri.res.in, Email: director.cazri@icar.gov.in  
Phone No. 0291 - 2786584(Dir.)/2786485(CAO)/ FAX: 0291 - 2788706(Dir.)

F.No.10-393/2024-Legal &amp; RTI

Dated : 07.10.2024

To

The Head,  
ICAR-CAZRI, RRS, Bikaner (Raj.)

Sub: Dr. N.R. Panwar, Head, CAZRI-RRS, Bikaner has nominated as representative from the ICAR-CAZRI, Jodhpur in the fact finding committee constituted by the Hon'ble, NGT, New Delhi- reg.

Sir,

Shri Ganeshdan Beetu has filed the above O.A. in the Hon'ble, National Green Tribunal, Principal Bench, New Delhi seeking that Govt. of Rajasthan has declared the Khejri as a State Tree and in order to regulate the forest growth, its supervision and control, the State Govt. has laid down a policy by way of rules of 1960 but M/s Ayana Renewale Power Pvt. Ltd., is developing/ establishing Solar Power Plant at Village Kanasar, Tehsil and Distt., Bikaner for which it has obtained land from farmers on lease whereon Khejri trees are standing for several years. Applicant has alleged that aforesaid project proponent is cutting those trees illegally without obtain any permission from the authority during night and also selling the produce of trees to nearby POP factories by the Ayana Renewale Power Pvt. Ltd.

The Hon'ble, Tribunal has heard the matter on 27.08.2024 and a committee constituting 05 members and District Magistrate, Bikaner is also nominated as Nodal Authority to collect the reports from the various departments. The Tribunal has also directed to nominate one representative from the ICAR-CAZRI, Jodhpur and Principal Chief Conservator of Forest, Rajasthan.

In compliance of the order dated 27.08.2024 passed by the Hon'ble, National Green Tribunal, Principal Bench, New Delhi, the Director, ICAR-CAZRI, Jodhpur has been pleased to nominate Dr. N.R. Panwar, Head, RRS, Bikaner as representative of the ICAR-CAZRI, Jodhpur in the said fact finding committee. The Copy of Notice along with all relevant documents are enclosed for kind perusal and further necessary action.

In view of the above, it is requested to kindly take necessary action as per instructions of the Competent Authority.

This issues with the approval of the Director, ICAR-CAZRI, Jodhpur.

Yours faithfully,

Encl : As above

( Ram Pal Verma )  
Administrative Officer

Copy to The District Magistrate, Bikaner for information.

# कार्यालय प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर

क्रमांक: एफ 15 (बीकानेर)/2023/वसु/प्रमुखसं/  
निमित्त

दिनांक

उप वन संरक्षक

बीकानेर।

विषय:- राष्ट्रीय हरित अधिकरण, प्रधान बैंच, नई दिल्ली के आदेश दिनांक 27.08.2024 की पालना में उप वन संरक्षक बीकानेर को सदस्य सचिव नामित किए जाने के आदेश प्रसारित करने के संबंध में।

संदर्भ:- मुख्य वन संरक्षक, बीकानेर का पत्र क्रमांक 7945 दिनांक 04.10.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है कि राष्ट्रीय हरित अधिकरण, प्रधान बैंच, नई दिल्ली के आदेश दिनांक 27.08.2024 को राज्य वृक्ष खेजडी सहित प्रतिबंधित पेड़ों की अवैध कटाई को तुरन्त प्रभाव से रूकवाने के संबंध में आदेश पारित कर एक सयुक्त कमेटी का गठन किया गया है, जिसमें आपको प्रधान मुख्य वन संरक्षक (हॉफ) राजस्थान, जयपुर के प्रतिनिधि के रूप में नियुक्त किये जाने के आदेश एतद्वारा प्रसारित किये जाते हैं। साथ ही यह भी निर्देशित किया जाता है कि प्रकरण में जिला कलेक्टर, बीकानेर से समन्वय स्थापित कर वांछित कार्यवाही किया जाना सुनिश्चित करे।

संलग्न:- उपरोक्तानुसार

भवदीय

(अरिजीत बनर्जी)

प्रधान मुख्य वन संरक्षक

(वन बल प्रमुख) राजस्थान, जयपुर।

दिनांक

क्रमांक: एफ 15 (बीकानेर)/2023/वसु/प्रमुखसं/  
प्रतिलिपि निम्नलिखित को उक्त आदेश के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही

हेतु प्रेषित है:-

1. मुख्य वन संरक्षक, बीकानेर।
2. जिला कलेक्टर, बीकानेर।
3. ~~जिला कलेक्टर, बीकानेर।~~

प्रधान मुख्य वन संरक्षक  
(वन बल प्रमुख) राजस्थान, जयपुर।  
Document certified by ARIJIT  
BANERJEE <anban@gmail.com>

Digitally Signed by ARIJIT  
BANERJEE  
Designation: Principal Chief  
Conservator Of Forest  
Date :21-10-2024 06:20:23



Ref: ARPTPL/1024/04

Date: - 28<sup>th</sup> October 2024

To  
**The Sub Divisional Magistrate,**  
Bikaner, Rajasthan - 334001

Subject: Submission of Acquired Land Details

Respected Madam,

I am writing to submit the details of the purchased and leased land for our project as on date.

Acquired Land Details: Total **1159.21** (in acres)

A. Purchased Land: - 155.54 Acres

B. Leased Land: -1003.67 In Acres.

Annexure: - Land details.



  
(C. D. Sarda Singh)

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**Ayana Renewable Power Three Private Limited**

*Registered & Corporate Office:*

S 2904, 29th floor, World Trade Center, Brigade Gateway Campus, #26/1, Dr. Rajkumar Road, Malleswaram – Rajajinagar Bangalore – 560 055

CIN: U40106KA2019PTC128705

Phone No.: +91 080-48511001 email: [contact@ayanapower.com](mailto:contact@ayanapower.com) website: [www.ayanapower.com](http://www.ayanapower.com)

PURCHASED LAND								
S.NO.	NAME OF THE LANDOWNER	VILLAGE	REGISTRATION NUMBER OF LEASE DEED	DATE OF EXECUTION OF LEASE DEED	DATE OF REGISTRATION	SURVEY NUMBER	AREA (BIGHA)	AREA (ACRES)
1	Suman Devi w/o Tikam Chand Gahlot	Kanasar	202201058011286	01.06.2022	07.06.2022	570/1	29.25	18.28125
2	Hansraj ,Anand S/o Punam Chand Gahlot	Kanasar	202201058011091	30.05.2022	31.05.2022	570/2	29.30	18.3125
3	Tejmal singh adopted son Jagmal Singh	Kanasar	202201058011257	01.06.2022	07.06.2022	565	25.60	16
4	S Earth On Through Dheeraj Jangid	Kanasar	202201058011985	10.06.2022	10.06.2022	551/1	22.95	14.34375
5	Kisana Ram S/O Agra Ram	Kanasar	202201058013461	29.06.2022	29.06.2022	581	23.20	14.5
	Shankar Ram S/O Agra Ram	Kanasar						
	Natthu Ram S/O Heera Ram	Kanasar						
	Ram Lal Solanki S/O Heera Ram	Kanasar						
6	Maluram Urf Malaram S/o Kaniram	Kanasar	202401058000395	05-01-2024	06.01.2024	536	6.15	3.8437
						537	7.35	4.5937
7	Govind Singh S/o Kaan Singh Amar Singh S/o Kaan Singh Kalu Singh S/o Kaan Singh Moham Kanwar D/o Kaan Singh Tulchi Kanwar D/o Kaan Singh Kishna kanwar D/o Kaan Singh	Kanasar	202401058001934	31.01.2024	06.02.2024	550/1	23.8875	14.9296



8	Anop Kanwar	Kanasar	202401058001955	01.02.2024	06.02.2024	550/1	5.74875	3.59296	
	Geeta Kanwar								
	Chailu Kanwar								
9	Roop Kanwar D/o Shrawan Singh (Minor)	Kanasar	202401058001984	01.02.2024	02.02.2024	550/1	2.46375	1.53984	
	Urmila Kanwar D/o Shrawan Singh (Minor)								
	Swaroop Singh S/o Shrawan Singh (Minor)								
10	S Earth On Through Dheeraj Jangid	Kanasar	202403058104826	30.04.2024	01.05.2024	581	4.05	2.511	
11	Bheru Singh Rajpurohit	Khara	202403058104887	01.05.2025	01.05.2024	804/22	0.15441875	0.095739625	
12	S Earth On Through Dheeraj Jangid	Khara	202403058104886		01.05.2024	804/22	1.0714375	0.66429125	
13	S Earth On Through Bheru Singh Rajpurohit	Kanasar	202403058105185	30.04.2024	13-05-2024	566	26.1375	16.20525	
14	Bhanwar Singh	Kanasar	202403058106049	13.05.2024	10.06.2024	550/1	32.85	20.5312	
15	Anil Suthar s/o Gauri Shankar	Kanasar	202403058105655	23.05.2024	24.05.2024	566	8.7125	5.4453	
<b>Total</b>							<b>248.8758563</b>	<b>155.5469975</b>	<b>983.5/7</b>



S.NO.	NAME OF THE LANDOWNER	VILLAGE	REGISTRATION NUMBER OF LEASE DEED	DATE OF EXECUTION OF LEASE DEED	DATE OF REGISTRATION	SURVEY NUMBER	AREA (BIGHA)	AREA (ACRES)
1	Pushpa Devi Khatri w/o Choru Ram Khatri	Kanasar	202201058007505	08.04.2022	08.04.2022	541/1	12.05	7.6562
2	Ramsingh S/o Madho Singh	Kanasar	202201058007504	08.04.2022	08.04.2022	549	19.80	12.375
3	Kisna Ram S/o Phusa Ram @ Foos Singh Rajpurohit	Kanasar	202201058011146	31.05.2022	31.05.2022	582/1	22	13.75
4	Smt. Chhailu Kanwar w/o. Indra Singh	Kanasar	202201058011984	10.06.2022	10.06.2022	551/1	25.60	16
5	1) Rukhma, 2) Puransingh, 3) Gen Singh 4) Sharwan Singh 5) Bajrang Singh 6) Dhanna Singh	Kanasar	202201058012074	13.06.2022	17.06.2022	548	33.50	20.9375
6	Mohan Ram @ Mohan Singh	Kanasar	202201058012087	13.06.2022	13/06/2022	575/2	24.65	15.40625
7	Himmata Ram Rajpurohit @ Himmat Singh S/o. Gorkh Singh	Kanasar	202201058012486	16.06.2022	17.06.2022	575/1	24.60	15.375
8	1) Mr. Shankar Lal, 2) Mr. Narpal Ram, sons of Dula Ram 3) Smt. Keshar W/o. Girdhari Lal	Kanasar	202201058012546	17.06.2022	17.06.2022	580	15.5	9.6875
9	1) Madan Lal, 2) Raju Ram, 3) Om Prakash Purohit	Kanasar	202201058012547	17.06.2022	17.06.2022	580	15.5	9.6875
10	1) Bhanwar Lal, 2) Kishna Ram	Kanasar	202201058012548	17.06.2022	17.06.2022	580	15.5	9.6875
11	1) Mangi Lal & 2) Phati devi	Kanasar	202201058012485	17.06.2022	17.06.2022	580	15.5	9.6875
12	Shaitan Singh	Kanasar	202201058013058	24.06.2022	24.06.2022	567	28.75	17.96875
13	Bachan Singh	Kanasar	202201058013121	27.06.2022	27.06.2022	567	28.75	17.96875
14	Bhanwari Devi W/O Guman Singh	Kanasar	202201058013060	24.06.2022	24.06.2022	549	25	15.625
15	1) Sagta Ram, 2) Phusa Ram, 3) Jethi Dvi, 4) Kamla	Kanasar	202201058013305	28.06.2022	28.06.2022	573	10.3348	6.45925
16	Smt. Santosh W/o Madan Lal - GPA Madan Lal	Khara	202201058013523	30.06.2022	30-06-2022	31,33,807/36	38.6984	24.11696
17	Virmla Devi Agarwal W/o. Shri. Poonam Chand Goyal Rep GPA Holder Shri. Poonam Chand Goyal	Khara	202201058013522	30.06.2022	30.06.2022	32,964/31,965/33	44.13045	27.50223
18	1) Suresh Kothari S/o Champa Lal Kothari, 2) Rajni Kothari W/o Aash	Kanasar	202201058013678	04.07.2022	05.07.2022	583	22.70	14.18750
19	Aashish Kothari S/O Suresh Kothari	Kanasar	202201058013680	04.07.2022	05.07.2022	548	20	12.50
20	Richa Jhanwar D/O Deendayal Jhanwar	Kanasar	202201058014221	12.07.2022	20.07.2022	571, 574	79.625	49.765625
21	Harivinder Singh S/O Shri Rattan Singh	Khara	202201058014514	14.07.2022	20.07.2022	21, 27, 28, 967/27	76.72275	47.9517
22	Radhika Jhanwar D/o Deendayal Jhanwar	Kanasar	202201058014568	15.07.2022	20.07.2022	571, 574	79.625	49.765625
23	1) Padma Ram, 2) Bhanwra Ram, 3) Gena Ram (all sons of Mohal Lal	Khara	202201058022499	24.11.2022	24.11.2022	30/2,806/31,918/31	39.05525	24.3393
24	1) Dhuda Ram, 2) Laxman Kumhar, both sons of Pabu Dan Kumawar	Khara	202201058016117	08.08.2022	08.08.2022	20	46.4547	29.03425
25	1) Khinv Singh, 2) Bachan Singh S/o Prem Singh	Khara	202201058015501	29.07.2022	03.08.2022	22	19.847	12.4044
26	Suman Kanwar	Khara	202201058015500	29.07.2022	03.08.2022	18/1, 883/19	20.2214	12.6021
27	Kanu Knwar	Khara	202201058015502	29.07.2022	03.08.2022	14/1, 18/2	23.6029	14.75187
28	Nidhi Jhanwar	Kanasar	202201058016978	24.08.2022	24.08.2022	573	16.1	
29	Kanti Lal S/o Ram Lal	Kanasar	202201058017512	01.09.2022	01.09.2022	573	2.3	
30	1) Moolchand Maru & 2) Choru Lal, both sons of Hari Ram	Kanasar	202201058017510	01.09.2022	01.09.2022	573	2.8499	
31	1) Kanhaiya Lal; 2) Maina Devi; 3) Babu Lal Maru	Kanasar	202201058017502	01.09.2022	01.09.2022	573	2.8499	
32	Gagan Singh	Khara	202201058017206	26.08.2022	26.08.2022	13,19, 881/18	48.3129	30.1956
33	Niranjani Kanwar	Kanasar	202201058019036	27.09.2022	27.09.2022	534	20.8	13
34	1) Archana Bhargava, 2) Abhilash Bhargava, 3) Prithu Bhargava	Kanasar	202201058020877	31.10.2022	31.10.2022	567	13.85	8.65625



35	Santosh Kanwar W/o Lt Mool Singh	Kanasar	202201058022584	25.11.2022	25-11-2022	535/1	28.8	18
36	1) Bhanwar Singh, 2) Ganesh Singh, 3) Kishan Singh all sons of Sujar	Kanasar	202201058022586	25.11.2022	25.11.2022	538, 539	22.35	13.9687
37	1) Inder Singh Rathore, 2) Mool Singh, 3) Vikram Singh	Kanasar	202201058022585	25.11.2022	28.11.2022	538, 539	7.45	4.6562
38	1) Pintu Singh & 2) Anisha S/D/O Lt Mool Singh Through natural gaurdian mother santosh Kanwar	Kanasar	202201058023713	15.12.2022	15.12.2022	535/1	4.43	2.7706
39	Moolchand S/o Lt. Ladhu Ram	Khara	202202058023804	16.12.2022	17.12.2022	23	19.59503	12.2116
40	Jagdish S/o Lt. Ladhu Ram	Khara	202202058024013	21.12.2022	21.12.2022	23	19.59503	12.2116
41	Vanisha Jhanwar	Khara	202301058000592	12.01.2023	01.02.2023	23	39.1936	24.4255
42	Vanisha Jhanwar	Khara	202301058005983	12.01.2023	12.01.2023	29.35	40.2476	25.1547
43	1) Rajesh Kumar & 2) Ganesh Suthar	Khara	202301058002474	13.12.2022	13.02.2023	23	19.5385	12.2116
	Rameshwar Lal Jhanwar	Kanasar	202302058003165	21.02.2023	01.03.2023	585	40.10	25.0625
45	Poonamchand S/o Dhudi	Khara	202301058002023	07.02.2023	07.02.2023	30/1	19.5078	12.1573
	Shankar Lal						7.3388	4.58675
46	Narpat Ram	Kanasar	202301058006036	10.04.2024	10.04.2022	582/2	7.3388	4.58675
	Keshar						7.3388	4.58675
47	Mangi Lal	Kanasar	202301058006033	10.04.2023	10.04.2023	582/2	11.0083	6.8801
	Phati Devi						11.0083	6.8801
	Madan Lal S/o. Shri. Revanta Ram						7.3388	4.58675
48	Raju Ram S/o. Shri. Revanta Ram	Kanasar	202301058006034	10.04.2023	10.04.2023	582/2	7.3388	4.58675
	Om Prakash Purohit S/o. Shri. Revanta Ram						7.3388	4.58675
49	Hanuman Ram Urf Hadman Ram S/o Bhera Ram	Kanasar	202301058008739	22.06.2023	22.06.2023	491/1	18.9498	11.8436
50	Rameshwar Lal Jhanwar	Kanasar	202301058011391	28.07.2023	28.07.2023	547/4	20	12.5
51	Loona Ram @ Luna Ram S/o Panna Ram	Kanasar	202301058011843	03.08.2023	03.08.2023	490/1	24.625	15.3906
52	Pushpa Devi w/o Jethu Singh	Kanasar	202301058011842	03.08.2023	03.08.2023	490/1	24.625	15.3906
53	Mool Chand @ Mool Singh S/o Pirdan Singh	Kanasar	202301058013583	28.08.2023	22.08.2023	537	7.35	4.5937
	Mamta Kalla						6.5	4.0625
54	Vina Kalla	Kanasar	202301058016448	26.09.2023	30.09.2023	581	6.5	4.0625
	Molly Kalla						5.1	3.1875
	Shilpa Kalla						5.1	3.1875
55	Laxmi Narayan urf Laxman Ram S/o Kani Ram	Kanasar	202301058018190	17.10.2023	17.10.2023	537	7.35	4.5937
56	Laxmi Narayan urf Laxman Ram S/o Kani Ram	Kanasar	202301058018189	17.10.2023	17.10.2023	536	6.15	3.8437
57	Smt. Miranjan Kanwar W/o Narendra Singh	Kanasar	202201058000001	06.01.2024	01.05.2024	533/1	16.20	10.125



						534	17.50	
58	Mool Chand @ Mool Singh S/o Pirdan Singh	Kanasar	202401058000513	08.01.2024	09.01.2024	536	6.15	10.9375
59	Rughnath Urf Rughnath Ram S/o Jethmal	Kanasar	202401058000572	09.01.2024	09.01.2024	491/1	10.5277	3.8437
60	Jagdish Prasad S/o Ishwar Ram	Kanasar	202401058000845	15.01.2024	15.01.2024	536	0.8785	6.5798
						537	1.05	0.5490
61	Gurudwara Shree Gurunanak Darbar Prabandh Commetee Lalgarh	Kanasar	202401058000967	16.01.2024	16.01.2024	548	13.4	0.6562
	Shanti Devi W/o Late Maal Singh						5.735	8.375
	Mahendra Singh S/o Late Kishan Singh						1.4337	3.5844
62	Mohan Kanwar W/o Late Kishan Singh	Kanasar	202401058002832	15.02.2024	15.02.2024	577	1.4337	0.8961
	Bhanwar Kanwar D/o Late Kishan Singh						1.4337	0.8961
	Tara Kanwar D/o Maal Singh						5.735	3.5844
	Suraj Kanwar D/o Maal Singh						5.735	3.5844
63	Kishor Singh S/o Sher Singh	Kanasar	202401058002925	13.02.2024	15.02.2024	577	5.735	3.584375
64	Hari Singh s/o Maal Singh	Kanasar	202401058004081	26.02.2024	26.02.2024	577	5.735	3.584375
65	Megh Singh Urf Medh Singh S/o Sher Singh	Kanasar	202401058006069	18.03.2024	18.03.2024	577	5.735	3.584375
66	Rughnath Urf Rughnath Ram S/o Jethmal	Kanasar	202401058005155	04.03.2024	05.03.2024	491/1	2	1.25
67	Shankar Lal S/o Deepa Ram	Kanasar	202401058005157	04.03.2024	05.03.2024	491/1	11.7916	7.3697
	Mohan ram S/o Shri Kishna Ram							
68	Hari ram S/o Shri Kishna Ram	Kanasar	202401058005156	04.03.2024	04.03.2024	491/1	12.5277	7.8298
	Ganpatram urf Ganpat Ram Yadav							
69	Megh Singh Urf Medh Singh S/o Late Sher Singh	Kanasar	202401058005039	05.03.2024	05.03.2024	577	5.735	3.584375
70	Om Praksh S/o Bheru Singh urf Bhera Ram	Kanasar	202403058104591	24.04.2024	24.04.2024	479/1	8.5	5.3125
71	Bhanwar Singh Udawat S/o Kishan Singh	Kanasar	202403058105279	06.05.2024	15.05.2024	577	1.43375	0.8961
72	Revant Singh S/o Sher Singh	Kanasar	202403058105307	15.05.2024	15.05.2024	577	11.47	7.1688
73	Lichman Ram urf Laxman Ram s/o Kani Ram	Kanasar	202403058105434	17.05.2024	20/05/2024	579/1	22.65	14.1562
74	Vivek Kumar S/o. Panna Lal	Kanasar	Yet to be received from SRO		16.10.2024	554	32.2095131	19.9687
							<b>1606.6220</b>	<b>1003.671186</b>



*[Handwritten signature]*



Ref: ARPTPL/1024/01

Date: - 28<sup>th</sup> October 2024

To

**The Sub Divisional Magistrate,**  
Bikaner, Rajasthan - 334001

Subject: Submission of Tree Removal Permission Letters Granted to Land doners of Ayana Renewable Power Three Pvt. Ltd, Kanasar, Bikaner Rajasthan.

Respected Madam,

We are submitting tree cutting permission letter (Form B, Rule 31, Section 84 under Rajasthan Tenency Act 1955) obtained by farmers on December 11th and 15th, 2023, for clearing land from bushes and trees while handing over the land to Ayana Renewable Power Three Pvt, Ltd for construction of 300 MW solar power plant at Kanasar, Bikaner, Rajasthan for reference. The following Khasra numbers are associated with this permission:

1. Khasra Number 1: 537
2. Khasra Number 2: 547/4
3. Khasra Number 3: 566
4. Khasra Number 4: 577
5. Khasra Number 5: 579/1
6. Khasra Number 1: 490/1
7. Khasra Number 2: 549/1
8. Khasra Number 3: 490/1
9. Khasra Number 4: 537
10. Khasra Number 5: 581

Regards

Devendra Singh Chauhan



*(Signature)*  
C. Devendra Singh

**Ayana Renewable Power Three Private Limited**

**Registered & Corporate Office:**

S 2904, 29th floor, World Trade Center, Brigade Gateway Campus, #26/1, Dr. Rajkumar Road, Malleswaram – Rajajinagar Bangalore – 560 055  
CIN: U40106KA2019PTC128705  
Phone No.: +91 080-48511001 email: [contact@ayanapower.com](mailto:contact@ayanapower.com) website: [www.ayanapower.com](http://www.ayanapower.com)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम ग्राम कानासर ख. न. 537 सा 7.07 बीघा 579/1 सा 22.13 बीघा	1 सफेदा 1 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान कारशतकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1545 दिनांक: 11/12/23

जारीकर्ता

लक्ष्मीनारायण (राजस्व)  
बीकानेर

*(Handwritten signature)*



क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			पुष्पा देवी पत्नी जेतुसिंह

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	पुष्पा देवी पत्नी जेतुसिंह ग्राम कानासर के खसरा नं 490/1 रकबा 24.825	3 किंकर 4 बोटी 2 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पडौसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1534

दिनांक: 11/12/23

जारीकर्ता

राजस्थान सरकार (राजस्व)  
बीकानेर

*(Handwritten Signature)*



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लूनाराम पुत्र पन्ना

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लूनाराम पुत्र पन्ना ग्राम कानासर के खसरा नं 490/1 रकबा 24.625	2 किंकर 4 बोटी 3 जाल 1 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1543 दिनांक: 11/12/23

जारीकर्ता  
तहसीलदार (राजस्व)  
बिकानेर  
बिकानेर

*(Handwritten signature)*



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			रामसिंह पुत्र माधोसिंह जाति राजपूत

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	रामसिंह पुत्र माधोसिंह जाति राजपूत ग्राम कानासर के खसरा नं 549 रकबा 19.84	2 किंकर 4 बोरटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपयुक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पड़ोसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1537 दिनांक: 11/12/23

जारीकर्ता

राजस्थान वान (राजस्थान)  
बीकानेर

*(Handwritten signature)*



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम ग्राम कानासर ख. न. 537 ता 7.07 बीघा	1 सफेदा 1 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1547 दिनांक: 11/12/23

*[Handwritten Signature]*

जारीकर्ता  
तहसील कारा (राजस्व)  
बीकानेर



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मध्य पुरा पता
01			सुशीला पत्नी सुरजाराम, बजरंगलाल पुत्र सुरजाराम

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	सुशीला पत्नी सुरजाराम, बजरंगलाल पुत्र सुरजाराम सा. कानारासर खसरा नं 581 ता 54.11 बीघा हिस्सा 23.04 बीघा	2 सफेदा 1 किकर 3 बोटी 4 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पड़ोसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1568 दिनांक: 15/12/23

तहसीलदार (राजस्व)  
तहसीलदार (राजस्व)  
बीकानेर

*[Handwritten Signature]*





## अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01		सामान्य	श्रीमती शांति देवी पत्नी स्व. मालसिंह वर्ग.

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	श्रीमती शांति देवी पत्नी स्व. मालसिंह वर्ग. ग्राम कानासर के ख.न. 577 ता. 57.07 बीघा	1 सफेदा 2 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1546 दिनांक: 11/12/23

*(Handwritten Signature)*

जारीकर्ता  
तहसीलदार (राजस्व)  
बीकानेर



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			रामेश्वर लाल झंवर पुत्र रामचन्द्र झंवर

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	रामेश्वर लाल झंवर पुत्र रामचन्द्र झंवर ग्राम कानासर के खसरा नं 547 / १/रकबा 20.00	5 किकर 4 बोटी 3 जाल 1 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पड़ोसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1539 दिनांक: 11/12/23

जारीकर्ता  
तहसीलदार (राजस्व)  
बीकानेर  
बीकानेर

*Handwritten signature*  
CSA 21



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			मूलचंद उर्फ मूलसिंह पुत्र पीरदान

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	मूलचन्द उर्फ मूलसिंह पुत्र पीरदान ग्राम कानासर खसरांन 537 ता. 7.07 बीघा	1 सफेदा 2 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

1. उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पडौसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
2. यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
3. लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
4. यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है।

1548

दिनांक: 11/12/23

जारीकर्ता

राजस्थान सरकार (राजस्व)  
वी.पी.सिन्हाK  
Sankhy



Ref: ARPTPL/1024/02

To,  
**The Sub Divisional Magistrate,**  
 Bikaner, Rajasthan - 334001

Date:- 28<sup>th</sup> October 2024

Subject: Undertaking for Green Belt Development.

Respected Madam,

We submit this undertaking regarding the green belt development undertaken in Kanasar Bikaner.

We would like to inform you that we planted 600 numbers of trees within the boundary of our Ayana Renewable Power Three Private Limited solar plant project located at village Kanasar, Bikaner, Rajasthan, however, due to harsh climatic conditions of the area only 200 nos. of trees survived. Our 300 MW Solar farm at present is under construction, underground cables, solar modules, inverters and other components which are energised during electric generation are within the solar farm premises, also construction materials are stored within the plant area.

Hence upon commissioning of solar plant, we will mark out the area for the green belt and develop it accordingly. We will plant additional tree saplings in area free of solar plant equipment.

We would like to inform you that the land was leased/procured from previous land owners free and clear of bushes and trees, for which land donors obtained necessary permission for removal of trees, if any, at site. The conditions of tree removal restricted cutting down khejri trees and same were not cut, and are standing green within the premises of our solar plant, please find enclosed photographs of 35 numbers of existing khejri trees within the project site. These photographs with date and geocoordinates are submitted for your reference and record.

We undertake to:

1. Take necessary measures for the survival and growth of the remaining 200 trees. (Photo Enclosed).
2. Complete plantation of approx 2000 additional tree saplings in the month of April 2025, as during winters in the coming months (November to February) survival rate of saplings are minimal.

Location-Ayana Renewable Power Three Private Limited Village Kanasar ,Bikaner  
 Date of Photography-22<sup>nd</sup> October 2024

*(Signature)*  
 Co-ordinator



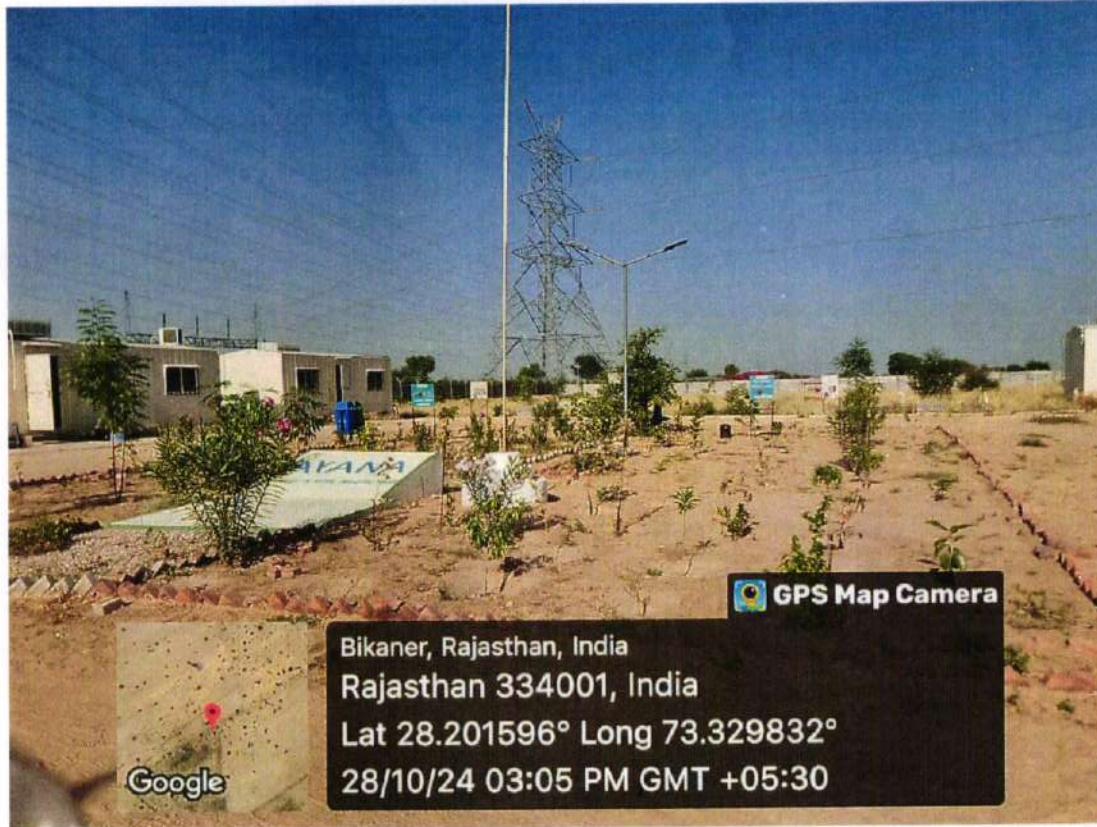
**Ayana Renewable Power Three Private Limited**

**Registered & Corporate Office:**

S 2904, 29th floor, World Trade Center, Brigade Gateway Campus, #26/1, Dr. Rajkumar Road, Malleswaram – Rajajinagar Bangalore – 560 055  
 CIN: U40106KA2019PTC128705  
 Phone No.: +91 080-48511001 email: [contact@ayanapower.com](mailto:contact@ayanapower.com) website: [www.ayanapower.com](http://www.ayanapower.com)



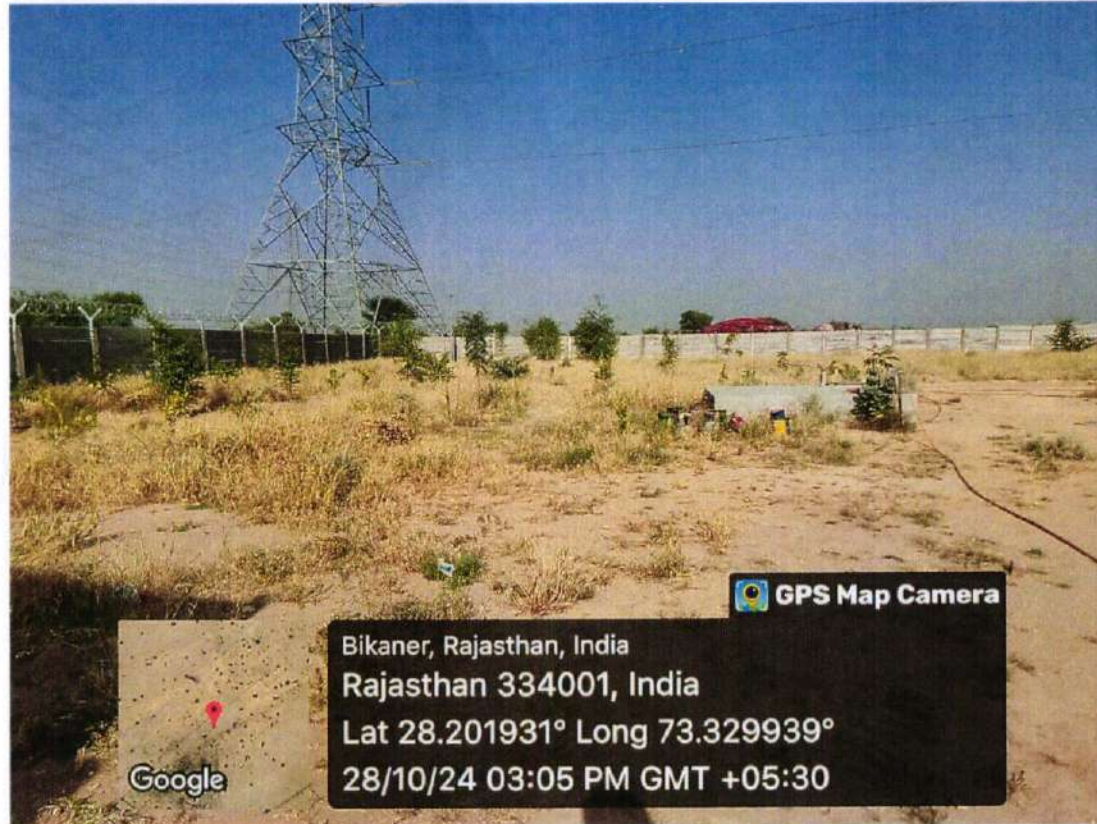
You  
Today at 3:57 pm





You

Today at 3:57 pm



**RAJASTHAN RENEWABLE ENERGY CORPORATION LIMITED**

(A Government of Rajasthan Undertaking)  
E-166, Yudhisthir Marg, C-Scheme, Jaipur  
CIN No. U40101RJ1995SGC009847  
Tel: 2225859/2229341/2221650/2229055 Fax: 0141-2226028  
Website: www.rrecl.com

No.F12/0147/RREC/Solar/AYANA RENEWABLE POWER  
THREE PR/2019/D-0516

Date: 14/06/2022

AYANA RENEWABLE POWER THREE PRIVATE LIMITED,  
S 2904, 29TH FLOOR, WORLD TRADE CENTER, BRIGADE GATEWAY CAMPUS,  
26/1, DR. RAJKUMAR ROAD, MALLESWARAM, RAJAJINAGAR,  
Bangalore Karnataka-560052

Sub: Registration of 300 MW Solar PV Power Project under Rajasthan Solar Energy Policy, 2019.

Dear Sir,

This has reference to your application for registration of 300 MW Solar Power Project under Rajasthan Solar Energy Policy, 2019. In this connection, registration charges Rs. 30,00,000 plus GST Rs.18,00,000 @18% has been received through RTGS on 11.05.2022 in RREC Account.

In view of this, your proposal for setting up of 300 MW Solar Power Project has been registered vide Reg. No. S/2019/0163 on 07.06.2022 under clause No. 14 "Registration of Solar Projects" of Rajasthan Solar Energy Policy, 2019 subject to the condition that

1. You will ensure the compliance of all Rules, Regulations, Policy provisions and Guidelines issued by Government of India and Government of Rajasthan for implementation of the project.
2. In case, if any additional financial liability arises on account of registration charges due to change in Policy/Rules, same shall be deposited by you as & when demand raised by RREC. However, this registration will not confer any right on the Developer/Power Producer and will not create any obligation on the part of RREC.
3. In case, allocation of capacity made in multiple phases, the additional registration charges will have to be deposited by you for each phase to RRECL.
4. You will ensure to provide the assessment of solar resource certified by NIWE/NISE as per MNRE guidelines, if required.
5. Non-compliance of any relevant Rules, Regulations, Policy provisions and Guidelines issued by Gol and GoR may lead to revocation of the registration.

(D. K. Sharma)  
Director (Technical)  
RRECL



Date: 21.03.2023

Ref: ARPTPL/Z/RPCB/00077

To,  
The Regional Officer,  
Rajasthan State Pollution Control Board, Bikaner  
SPL-33, Phase II, Bichwal Industrial Area,  
Bikaner, Rajasthan,  
Pin:- 334006

Copy To,

The Chairman/ Member Secretary  
Rajasthan State Pollution Control Board, 4,  
Jhalana Institutional Area,  
Jhalana Doongri, Jaipur, Rajasthan.  
Pin:- 302004



**Subject: - Notification to establish and operate 300 MW Solar power Plant under the white category.**

Dear Sir,

We, **AYANA RENEWABLE POWER THREE PRIVATE LIMITED** won bid under SECI Tranche-IX, ISTS scheme, to establish and operate 300 MW solar power project at Village Kanasar, Gram Panchayat- Kanasar, Block/ Tehsil -Bikaner, District Bikaner, Pin code: - 334001. The Solar plant is expected to be commissioned by April 2024 and will subsequently operate for a minimum of 25 years from there-on.

Central pollution control board has issued a letter to the chairperson of all the pollution control board/ pollution control committee vide letter no. B-29012/IPC-VI/2017-18 dated 17.11.2017, on modified directions regarding harmonization of classification of Industrial sectors under Red/Orange/Green/ White categories. The newly introduce white category of Industrial sectors which are practically non-polluting, such as solar power generation through photovoltaic cell, wind power and mini hydel power etc. and there is no necessity for obtaining Consent to Operate for this category except intimation to the concern SPCB/PCC and this intimation to you shall suffice.

We therefore request you to kindly acknowledge the receipt of this intimation in this regard aligning with the guidelines of Ministry of Environment, Forest & Climate change (MoEF&CC) and Central Pollution Control board (CPCB).

Your faithfully,

For **M/S AYANA RENEWABLE POWER THREE PRIVATE LIMITED**

ARULKUMAR PUDUR Digitally signed by  
ARULKUMAR PUDUR  
SHANMUGASUNDAR SHANMUGASUNDARAM  
AM Date: 2023.03.21 18:54:43  
+05'30'

Authorized Signatory

Ayana Renewable Power Three Private Limited

Registered &amp; Corporate Office:

S 2904, 29th floor, World Trade Center, Brigade Gateway Campus, #26/1, Dr. Rajkumar Road, Malleswaram - Rajajinagar Bangalore - 560 055  
CIN: U40106KA2019PTC128705  
Phone No.: +91 080-48511001 email: [contact@ayanaenergy.com](mailto:contact@ayanaenergy.com)



# कार्यालय ग्राम पंचायत , कानासर

(पंचायत समिति - बीकानेर जिला बीकानेर (राज.)

श्री भगवाना राम  
सरपंच  
(ग्राम पंचायत कानासर)

क्रमांक 169/2022

दिनांक 28-07-2022

संदर्भ : प्रस्तावित सोलर प्लांट उत्पादन की इकाई, मे. अयाना रिन्यूएबल पवार श्री

प्राइवेट लि. हेतु पंचायत राज अधिनियम के अंतर्गत अनापत्ती पत्र प्रदान करने बाबत।

विषय : अनापत्ति प्रमाण पत्र के संदर्भ में

महोदय,

मैमर्स अयाना रिन्यूएबल पवार श्री प्राइवेट लि. जो कार्यालय S 2904, 29th floor World Tread Center, Brigade gateway campus, 26/1 Dr. Rajkumar road, Malleswaram-Rajajinagar, Bangalore, Karnataka 560055 में पंजीकृत है, के द्वारा 300 MW (मेगावाट) का सोलर पवार प्लांट ग्राम कानासर, ग्राम पंचायत कानासर, तहसील एवं जिला बीकानेर, प्रदेश राजस्थान में लगाया जाना प्रस्तावित है, जिसके संदर्भ में सर्व सहमति से निर्णय लिया गया है कि प्रस्तावित सोलर पवार उत्पादन की इकाई स्थापित किये जाने में ग्राम पंचायत को किसी प्रकार की आपत्ति नहीं है व प्लांट सम्बंधित कार्यों में सहायत व सहयोग करेंगे। आशा है कंपनी भी समय समय पर उचित जनहितार्थ देखभाल व सहयोग करेगी उक्त सम्बन्ध में अनापत्ति प्रमाण पत्र जारी किया जाता है।

*Bhag - L.*  
सरपंच  
ग्राम प्रधान / सरपंच  
ग्राम पंचायत कानासर  
पंचायत समिति बीकानेर

ग्राम पंचायत कानासर

पंचायत समिति बीकानेर, जिला बीकानेर (राज.)



# कार्यालय ग्राम पंचायत, खारा

(पंचायत समिती - बीकानेर जिला बीकानेर (राज))

श्री गेरू सिंह  
सरपंच  
(ग्राम पंचायत खारा)

क्रमांक 297/2022

दिनांक 22/06/2022

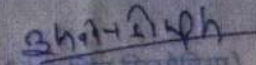
संदर्भ : प्रस्तावित सोलर प्लांट उत्पादन की इकाई, मै.अयाना रिन्यूएबल पवार श्री

प्राइवेट लि. हेतु पंचायत राज अधिनियम के अंतर्गत अनापत्ती पत्र प्रदान करने संबंधित।

विषय : अनापत्ति प्रमाण पत्र के संदर्भ में

महोदय,

मैमर्स अयाना रिन्यूएबल पवार श्री प्राइवेट लि. को कार्यालय S 2904, 29th floor World Tread Center, Brigade gateway campus, 26/1 Dr. Rajkumar road, Malleswaram-Rajajinagar, Bangalore, Karnataka 560055 में पंजीकृत है, के द्वारा 300 MW (मेगावाट) का सोलर पवार प्लांट ग्राम खारा, ग्राम पंचायत खारा, तहसील एवं जिला बीकानेर, प्रदेश राजस्थान में लगाया जाना प्रस्तावित है, जिसके संदर्भ में सर्व सहमति से निर्णय लिया गया है कि प्रस्तावित सोलर पवार उत्पादन की इकाई स्थापित किये जाने में ग्राम पंचायत को किसी प्रकार की आपत्ति नहीं है, उक्त सम्बन्ध में अनापत्ति प्रमाण पत्र जारी किया जाता है।

  
(गेरू सिंह सिरोदिवा)  
सरपंच  
ग्राम पंचायत खारा



ग्राम पंचायत खारा



राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 04, झालाना संस्थानिक क्षेत्र झालाना झूंगरी जयपुर - 302004  
 फोन: 5101871, 5101872, ईपीबीएक्स: 5159600, 5159699, फैक्स: 5159694 & 97

**OFFICE ORDER**

The Rajasthan Water (Prevention and Control of Pollution) Rules, 1975 and Rajasthan Air (Prevention and Control of Pollution) Rules, 1983 have been amended, vide Notification dated 26.05.2016. In the said rules "white category" has been inserted.

The following industries mentioned herein in the white category are not required to obtain consent to establish and consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981:-

S. No.	Type of Unit
1.	Assembly of air coolers/ conditioners, repairing and servicing
2.	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press) of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making for printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying/ electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing/ washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment/ metal surface finishing operations/ painting)
15.	Flavoured betel nuts production/ grinding of Spices (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass ampules and vials making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)

33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell and wind power
36.	Mini hydel power (less than 25 MW)
37.	Surgical and medical products assembling only (not involving effluent/ emission generating processes)
38.	Flour Mill (Atta Chaki) without washing
39.	Furniture making units (without mechanized paint booth, anodizing, pickling, galvanizing, furnace and boiler)
40.	Wax Candles (excluding manufacturing of wax)
41.	Agarbati making units
42.	Blue potteries
43.	General wire industries like wire drawing, Barbed wire, Chain links making units (dry process without any heat treatment/ metal surface finishing operations/ painting)
44.	Gems and jewelry units (without furnace and metal finishing operations)
45.	Cold Storage
46.	Production of earthen pots, bricks (using fly ash), kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located within a radius of 300 kms. from any coal/ lignite based thermal power plant
47.	Production of earthen pots, bricks, kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located beyond a radius of 300 kms. from any coal/ lignite based thermal power plant

The industries mentioned hereinabove are deleted from the office order No. F-14(23)Policy/RPCB/Plg/10548-10587, dated 07.03.2013 and subsequent orders forthwith.

*dc* (K.C.A. Arun Prasad)  
Member Secretary


F.12 (PSC-1)/ RSPCB/ PSC/ 366 to 397

Dated: 31/05/2016

Copy to following for information and necessary action:

1. P.S. to Additional Chief Secretary (Environment & Forest), Department of Environment, Government of Rajasthan, Jaipur
2. P.S. to Chairperson, RSPCB, Jaipur
3. Secretary, Department of Environment, Government of Rajasthan, Jaipur
4. Sr. P.A. to Member Secretary, RSPCB, Jaipur
5. Chief Environmental Engineer / Chief Scientific Officer, RSPCB, Jaipur
6. Group Incharge, EC/ Hazardous/ MSW/ BMW/ HOP/ Textile/ CPM/ Planning/ IT, DF & Cess/ MUID/ Mines/ CD & SCMG/ Law/ CCC/ PSC & Projects, RSPCB, Jaipur
7. Regional Officer, RSPCB, Jaipur (South)/ Jaipur (North)/ Alwar/ Balotra/ Bhartpur/ Bhilwara/ Bikaner/ Jodhpur/ Pali/ Kota/ Chittorgarh/ Kishangarh/ Sikar/ Udaipur/ Bhiwadi.
8. ACP, RPCB, Jaipur, with the direction to upload the order on Board's website.
9. Master File (PSC-6), PSC, RPCB, Jaipur.

*dc* Member Secretary

 सत्यमेव जयते	राजस्थान राज-पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	<i>Published by Authority</i>
	ज्येष्ठ 5, गुरुवार, शाके 1938—मई 26, 2016 <i>Jyaistha 5, Thursday, Saka 1938—May 26, 2016</i>	

भाग 4 (ग)

उप-खण्ड (i)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

## DEPARTMENT OF ENVIRONMENT

### NOTIFICATIONS

**Jaipur, May 26, 2016**

**G.S.R. 13.-** In exercise of the powers conferred by section 54 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), the State Government, after consultation with the Rajasthan State Pollution Control Board, hereby makes the following rules further to amend the Rajasthan Air (Prevention and Control of Pollution) Rules, 1983, namely:-

**1. Short title and commencement.-** (1) These rules may be called the Rajasthan Air (Prevention and Control of Pollution) (Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Amendment of rule 5.-** In rule 5 of the Rajasthan Air (Prevention and Control of Pollution) Rules, 1983 hereinafter referred to as the said rules,-

- (i) in sub-rule (2), for the existing expression "50%", the expression "25%" shall be substituted;
- (ii) in sub-rule (3), for the existing expression "50%", the expression "25%" shall be substituted;
- (iii) after the existing sub-rule (3) and before the existing sub-rule (4), the following new sub-rule (3A) shall be inserted, namely:-

"(3A) where an applicant makes an application for consent to operate after expiry of period of earlier consent, the application for consent to operate shall be accompanied with an additional fee of 50% as specified in Schedule."

- (iv) in sub-rule (4), for the existing expression "sub-rule (2) and (3)", the expression "sub-rule (2), (3) and (3A)" shall be substituted;
- (v) after the existing sub-rule (5) and before the existing sub-rule (6), the following new sub-rule (5A) and (5B) shall be inserted, namely:-

"(5A) Any industry or activity or operation or process which are non polluting and categorized as White Category in Part IV of Schedule shall not be required to obtain Consent to Operate and Consent to Establish, but shall have to intimate the State Board prior to commissioning of industry or activity or operation or process.

(5B) The State Board shall issue consent to operate for a period of 5 years in case of Red category, 10 years in case of Orange category and 15 years in case of Green category. The Red, Orange and Green category shall be as per categorization decided by the State Board from time to time."; and

- (vi) the existing sub-rule (8) shall be substituted by the following, namely:-

"(8) The prescribed fee shall be paid to the Member Secretary, Rajasthan State Pollution Control Board in the manner specified by the State Board, from time to time."

**3. Substitution of SCHEDULE.-** The existing SCHEDULE appended to the said rules, shall be substituted by the following,

namely:-

**"SCHEDULE****(See rule 5)****Part I**

Fee for Industries/ Process/ Projects/ Activities other than Mining,  
Quarrying and Health Care Facilities (in rupees)

S. No.	Capital Investment (In rupees)	For Consent to Establish			For Consent to Operate	For acknowledgement
		Red	Orange	Green		
1	2	3	4	5	6	7
1.	Up to 5 Lacs	3000	2000	1000	7500	1000
2.	More than 5 Lacs Upto 10 lacs	4500	3000	1500	12000	1500
3.	More than 10 Lacs Upto 25 lacs	6000	4000	2000	16500	2000
4.	More than 25 Lacs Upto 50 lacs	9000	6000	3000	24000	3000
5.	More than 50 Lacs Upto 1 Crore	15000	10000	5000	28500	5000
6.	More than 1 Crore Upto 2 Crores	18000	12000	6000	37500	6000
7.	More than 2 Crore Upto 5 Crores	21000	14000	7000	42000	7000
8.	More than 5 Crore Upto 10 Crores	24000	16000	8000	48000	Acknowledgegment is not applicable
9.	More than 10 Crore Upto 25 Crores	30000	20000	10000	57000	
10.	More than 25 Crore Upto 50 Crores	37500	25000	12500	72000	
11.	More than 50 Crore	Rs. 50000 + Rs. 1000 per Crore or part thereof, of incremental investment above 50 crores	70% of applicable fees for Red category	35% of applicable fees for Red category	Rs. 72000 + Rs. 1500 per Crore or part thereof, of incremental investment above 50 crore	

**Part- II****A. Fee for mining and Short Term Permits (in rupees)**

S. No.	Lease area of the mines	For Consent to Establish		For Consent to Operate	
		Major	Minor	Major	Minor
1	2	3	4	5	6
1.	Less than 1 Hectare	15000	8000	33000	24000
2.	1 Hectare to 5 Hectare	17000	12000	37500	33000
3.	Above 5 Hectare	17000+ Rs 1000 per incremental hectare above 5 hectares	12000 + Rs 400 per incremental hectare above 5 hectares	90000+ Rs 1500 per incremental hectare above 5 hectares	37500+ Rs 750 per incremental hectare above 5 hectares

**B. Fee for Quarry Licenses (in rupees)**

S. No.	Lease area of the mines	For Consent to Establish	For Consent to Operate	
			For 1 Year (annual)	For 3 Years
1.	Upto 1.0 Hectare	-	2000	
2.	More than 1.0 Hectare	8000	4000	11000

**Part- III****Fee for Hospital, Health Care Facility and Common Bio-Medical Waste Treatment Facility (in rupees)**

S. No	Description	Amount in Rs	
		Consent to Establish	Consent to Operate
1.	Hospitals, Nursing Homes and Health Care Establishments upto 10 beds; Non- beded Health Care Facilities (Clinics); Pathological/ Forensic/ Research Laboratories and Blood Banks; Veterinary	5000/-	10000/-

	Institutions, Dispensaries and Animal Houses; Drug vendor/ Drug ware house		
2.	Operator of the Common Bio- Medical Waste Treatment Facility	30,000/-	1,00,000/-
3.	Hospitals, Nursing Homes and Health Care Establishments		
	(i) More than 10 beds and upto 25 beds	10000/-	20000/-
	(ii) More than 25 beds and upto 50 beds	20000/-	40000/-
	(iii) More than 50 beds	20000/- + Rs. 500/- per incremental bed above 50 beds	40000/- + Rs. 500/- per incremental bed above 50 beds

**Part- IV**  
**White Category**

S. No.	Type of Unit
1.	Assembly of air coolers/ conditioners, repairing and servicing
2.	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press) of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making for printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying/ electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing/ washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)

12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment/ metal surface finishing operations/ painting)
15.	Flavoured betel nuts production/ grinding of Spices (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass ampules and vials making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell and wind power
36.	Mini hydel power (less than 25 MW)
37.	Surgical and medical products assembling only (not involving effluent/ emission generating processes)
38.	Flour Mill (Atta Chaki) without washing
39.	Furniture making units (without mechanized paint booth, anodizing, pickling, galvanizing, furnace and boiler)
40.	Wax Candles (excluding manufacturing of wax)
41.	Agarbati making units
42.	Blue potteries
43.	General wire industries like wire drawing, Barbed wire, Chain links making units (dry process without any heat

	treatment/ metal surface finishing operations/ painting)
44.	Gems and jewelry units (without furnace and metal finishing operations)
45.	Cold Storage
46.	Production of earthen pots, bricks (using fly ash), kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located within a radius of 300 kms. from any coal/ lignite based thermal power plant
47.	Production of earthen pots, bricks, kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located beyond a radius of 300 kms. from any coal/ lignite based thermal power plant

**Note:**

1. For Facility as listed at serial number 1 of Part-III of Schedule, the State Board will issue one time Consent to Operate.
2. In case of mines, the Consent period shall be coterminous with the validity of lease subject to maximum period as per sub-rule (5B) of rule 5.
3. In case of quarry licenses the consent to operate will be granted normally for one year but can be granted upto 3 years on deposition of adequate fees provided Quarry License is valid for 3 years.
4. In case of mines which apply for consent to establish/ consent to operate for additional/ enhanced production or addition of new mineral within the validity period of consent to operate without any increase in lease area, the applicable fees shall be 20% of the prescribed fee. In such cases the consent to establish/ consent to operate shall be validated upto the period of validity of existing consent to operate.
5. In addition to fee mentioned in Schedule, all industries or processes or projects or activities requiring Environmental Clearance under the Environment Impact Assessment Notification, 2006, except quarry license, shall pay an additional amount of Rs 25000/- as onetime fee with the first consent to establish or consent to operate application, as the case may be.

6. The classification of industries in Large/ Medium/ Small/ Tiny scale shall be as notified by the Department of Industries.
7. The State Board shall issue consent to establish for a period of 5 years. In case Project Proponent requires extension in validity then a request for the same should be made atleast four months before the expiry of validity of consent to establish along with reasons for the same. In case Project Proponent fails to apply for extension four months before the expiry of validity of consent then fresh consent application alongwith requisite fees will have to be submitted for extension in validity of consent.
8. That in case of quarry licences upto 1.0 hectares, only obtaining of acknowledgment as per sub-rule (6) of rule 5 is sufficient subject to compliance of Environment Impact Assessment Notification, 2006, as amended from time to time. The quarry licence holder upto 1.0 hectares shall not be asked for separate consent to establish and consent to operate."

**Jaipur, May 26, 2016**

**G.S.R. 14.-** In exercise of the powers conferred by section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the State Government, after consultation with the Rajasthan State Pollution Control Board, hereby makes the following rules further to amend the Rajasthan Water (Prevention and Control of Pollution) Rules, 1975, namely:-

**1. Short title and commencement.-** (1) These rules may be called the Rajasthan Water (Prevention and Control of Pollution) (Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Amendment of rule 29.-** In rule 29 of the Rajasthan Water (Prevention and Control of Pollution) Rules, 1975 hereinafter referred to as the said rules,-

- (i) in sub-rule (3), for the existing expression "50%", the expression "25%" shall be substituted;
- (ii) in sub-rule (4), for the existing expression "50%", the expression "25%" shall be substituted;

- (iii) after the existing sub-rule (4) and before the existing sub-rule (5), following new sub-rule (4A) shall be inserted, namely:-

"(4A) Where an applicant, makes an application for consent to operate, after expiry of period of earlier consent, the application for consent to operate shall be accompanied with an additional fee of 50% as specified in Schedule IV."

- (iv) in sub-rule (5), for the existing expression "sub-rule (3) and (4)", the expression "sub-rule (3), (4) and (4A)" shall be substituted;

- (v) after the existing sub-rule (6) and before the existing sub-rule (7), following new sub-rule (6A) and (6B) shall be inserted, namely:-

"(6A) Any industry or activity or operation or process which are non polluting and categorized as White Category in part-IV of Schedule IV shall not be required to obtain Consent to Operate and Consent to Establish, but shall have to intimate the State Board prior to commissioning of industry or activity or operation or process.

(6B) The State Board will issue consent to operate for a period of 5 years in case of Red category, 10 years in case of Orange category and 15 years in case of Green category. The Red, Orange and Green category shall be as per categorization decided by the State Board from time to time."; and

- (vi) the existing sub-rule (9) shall be substituted by the following, namely:-

"(9) The prescribed fee shall be paid to the Member Secretary, Rajasthan State Pollution Control Board in the manner specified by the State Board, from time to time."

**3. Substitution of SCHEDULE IV.-** The existing SCHEDULE IV appended to the said rules, shall be substituted by

the following, namely:-

**“SCHEDULE IV**

**(See rule 29)**

**Part I**

**Fee for Industries/ Process/ Projects/ Activities other than Mining,  
Quarrying and Health Care Facilities (in rupees)**

S. No.	Capital Investment (In rupees)	For Consent to Establish			For Consent to Operate	For acknowledgement
		Red	Orange	Green		
1	2	3	4	5	6	7
1.	Up to 5 Lacs	3000	2000	1000	7500	1000
2.	More than 5 Lacs Upto 10 lacs	4500	3000	1500	12000	1500
3.	More than 10 Lacs Upto 25 lacs	6000	4000	2000	16500	2000
4.	More than 25 Lacs Upto 50 lacs	9000	6000	3000	24000	3000
5.	More than 50 Lacs Upto 1 Crore	15000	10000	5000	28500	5000
6.	More than 1 Crore Upto 2 Crores	18000	12000	6000	37500	6000
7.	More than 2 Crores Upto 5 Crores	21000	14000	7000	42000	7000
8.	More than 5 Crore Upto 10 Crores	24000	16000	8000	48000	Acknowledgement is not applicable
9.	More than 10 Crore Upto 25 Crores	30000	20000	10000	57000	
10.	More than 25 Crore Upto 50 Crores	37500	25000	12500	72000	
11.	More than 50 Crore	Rs. 50000 + Rs. 1000 per Crore or part thereof, of incremental investment above 50 crores	70% of applicable fees for Red category	35% of applicable fees for Red category	Rs. 72000 + Rs. 1500 per Crore or part thereof, of incremental investment above 50 crore	

**Part- II****A. Fee for mining and Short Term Permits (in rupees)**

S. No.	Lease area of the mines	For Consent to Establish		For Consent to Operate	
		Major	Minor	Major	Minor
1	2	3	4	5	6
1.	Less than 1 Hectare	15000	8000	33000	24000
2.	1 Hectare to 5 Hectare	17000	12000	37500	33000
3.	Above 5 Hectare	17000+ Rs 1000 per incrementa l hectare above 5 hectares	12000 + Rs 400 per increment al hectare above 5 hectares	90000+ Rs 1500 per incremental hectare above 5 hectares	37500+ Rs 750 per incremental hectare above 5 hectares

**B. Fee for Quarry Licenses (in rupees)**

S. No.	Lease area of the mines	For Consent to Establish	For Consent to Operate	
1.	Upto 1.0 Hectare	-	2000	
2.	More than 1.0 Hectare	8000	For 1 Year (annual)	For 3Years
			4000	11000

**Part- III****Fee for Hospital, Health Care Facility and Common Bio-Medical Waste Treatment Facility (in rupees)**

S. No.	Description	Amount in Rs	
		Consent to Establish	Consent to Operate
1.	Hospitals, Nursing Homes and Health Care Establishments upto 10 beds; Non- beded Health Care Facilities (Clinics); Pathological/ Forensic/ Research Laboratories and Blood Banks; Veterinary Institutions, Dispensaries and	5000/-	10000/-

	Animal Houses; Drug vendor/ Drug ware house		
2.	Operator of the Common Bio-Medical Waste Treatment Facility	30,000/-	1,00,000/-
3.	Hospitals, Nursing Homes and Health Care Establishments		
	(i) More than 10 beds and upto 25 beds	10000/-	20000/-
	(ii) More than 25 beds and upto 50 beds	20000/-	40000/-
	(iii) More than 50 beds	20000/- + Rs. 500/- per incremental bed above 50 beds	40000/- + Rs. 500/- per incremental bed above 50 beds

**Part- IV**  
**White Category**

S. No.	Type of Unit
1.	Assembly of air coolers/ conditioners, repairing and servicing
2.	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press) of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making for printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying/ electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing/ washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry

	process)
14.	Engineering and fabrication units (dry process without any heat treatment/ metal surface finishing operations/ painting)
15.	Flavoured betel nuts production/ grinding of Spices (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass ampules and vials making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell and wind power
36.	Mini hydel power (less than 25 MW)
37.	Surgical and medical products assembling only (not involving effluent/ emission generating processes)
38.	Flour Mill (Atta Chaki) without washing
39.	Furniture making units (without mechanized paint booth, anodizing, pickling, galvanizing, furnace and boiler)
40.	Wax Candles (excluding manufacturing of wax)
41.	Agarbati making units
42.	Blue potteries
43.	General wire industries like wire drawing, Barbed wire, Chain links making units (dry process without any heat treatment/ metal surface finishing operations/ painting)
44.	Gems and jewelry units (without furnace and metal finishing operations)

45.	Cold Storage
46.	Production of earthen pots, bricks (using fly ash), kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located within a radius of 300 kms. from any coal/ lignite based thermal power plant
47.	Production of earthen pots, bricks, kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located beyond a radius of 300 kms. from any coal/ lignite based thermal power plant

**Note:**

1. For Facility as listed at serial number 1 of Part-III of Schedule IV, the State Board will issue one time Consent to Operate.
2. In case of mines, the Consent period shall be coterminous with the validity of lease subject to maximum period as per sub-rule (6B) of rule 29.
3. In case of quarry licenses the consent to operate will be granted normally for one year but can be granted upto 3 years on deposition of adequate fees provided Quarry License is valid for 3 years.
4. In case of mines which apply for consent to establish/ consent to operate for additional/ enhanced production or addition of new mineral within the validity period of consent to operate without any increase in lease area, the applicable fees shall be 20% of the prescribed fee. In such cases the consent to establish/ consent to operate shall be validated upto the period of validity of existing consent to operate.
5. In addition to fee mentioned in Schedule IV, all industries or processes or projects or activities requiring Environmental Clearance under the Environment Impact Assessment Notification, 2006, except quarry license, shall pay an additional amount of Rs 25000/- as onetime fee with the first consent to establish or consent to operate application, as the case may be.
6. The classification of industries in Large/ Medium/ Small/ Tiny scale shall be as notified by the Department of Industries.

7. The State Board shall issue consent to establish for a period of 5 years. In case Project Proponent requires extension in validity then a request for the same should be made atleast four months before the expiry of validity of consent to establish along with reasons for the same. In case Project Proponent fails to apply for extension four months before the expiry of validity of consent then fresh consent application alongwith requisite fees will have to be submitted for extension in validity of consent.
8. That in case of quarry licences upto 1.0 hectares, only obtaining of acknowledgment as per sub-rule (7) of rule 29, is sufficient subject to compliance of Environment Impact Assessment Notification, 2006, as amended from time to time. The quarry licence holder upto 1.0 hectares shall not be asked for separate consent to establish and consent to operate."

**By Order of the Governor,  
NIHAL CHAND GOEL,  
Additional Chief Secretary to the Government.**

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**Government Central Press, Jaipur.**